

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.A. No. 252/(MAH)/2017  
M.A. No. 267/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: M/s. Ducon Technologies (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
55	Akshay Kumanik i/b Chandan Bolya Et al.	Advocate	

ORDER

MA 268/2017 in CSA250/230-232/NCLT/MB/MAH/2017

MA 267/2017 in CSA 252/230-232/NCLT/MB/MAH/2017

On MA 268/2017 & MA 267/2017 filed by the Petitioner Counsel herein seeking change of venue and change of date of Shareholders' meeting on the ground that Shareholders are huge in number, hence need to change to bigger venue and availability of the venue to hold Shareholders' meeting is 31.8.2017, hence change of date of the meeting from 10.8.2017 to 31.8.2017 is sought.

On perusal of the submissions, the change of venue from Ducon House, Plot No.A/4, Road No.1 MIDC, Waghle Indl. Estate, Maharashtra and to Hotel Satkar Grande Wifi Park, Opp :Aplab Company, Waghle Indl. Estate, Thane - 400604 and change of date of holding Shareholders' meeting from 10.8.2017 to 31.8.2017 is hereby allowed. Accordingly amend the application.

Accordingly, these MA 268/2017 & MA 267/2017 are allowed.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR  
Member (Judicial)